

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI HARISH RAWAT : I introduce the Bill.

RESERVATION OF POSTS IN SERVICES AND SEATS IN EDUCATIONAL INSTITUTIONS (FOR PEOPLE BELONGING TO ECONOMICALLY BACKWARD AREAS) BILL*

[English]

SHRI HARISH RAWAT (Almora) : Sir, I beg to move for leave to introduce a Bill to provide for reservation of posts in the services of Central Government and public undertakings and seats in all types of educational institutions for people belonging to economically backward areas.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for reservation of posts in the services of Central Government and public undertakings and seats in all types of educational institutions for people belonging to economically backward areas."

The motion was adopted.

SHRI HARISH RAWAT : I introduce the Bill.

EQUAL REMUNERATION (AMENDMENT) BILL*

(Amendment of Section 10, etc.)

[English]

SHRIMATI BIBHA GHOSH GOSWAMI (Nabadwip) : Sir, I beg to move for leave to introduce a Bill to amend the Equal Remuneration Act, 1976.

MR. DEPUTY SPEAKER : The question is :

"That the leave be granted to introduce a Bill to amend the Equal Remuneration Act, 1976."

The motion was adopted.

SHRIMATI BIBHA GHOSH GOSWAMI : I introduce the Bill.

WELFARE OF HANDICAPPED, DISABLED AND MENTALLY RETARDED PERSONS BILL*

[English]

SHRI B. V. DESAI (Raichur) : Sir, I beg to move for leave to introduce a Bill to provide for the welfare of persons who are born handicapped, disabled or mentally retarded.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the welfare of persons who are born handicapped, disabled or mentally retarded."

The motion was adopted.

SHRI B. V. DESAI : I introduce the Bill.

UNION TERRITORIES (PREVENTION OF UNAUTHORISED WRITINGS ON THE WALLS) BILL*

[English]

SHRI N. VENKATA RATNAM (Tenali) : Sir, I beg to move for leave to introduce a Bill to prevent unauthorised writings on the walls of Union territories.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to prevent unauthorised writings on the walls of Union territories."

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The motion was adopted.

SHRI N. VENKATA RATNAM : I introduce the Bill.

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SPECIFIC RELIEF (AMENDMENT)
BILL*

(Amendment of Section 14)

[English]

SHRI VIRDHI CHANDER JAIN : Sir, I beg to move for leave to introduce a Bill further to amend the Specific Relief Act, 1963.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Specific Relief Act, 1963.”

The motion was adopted.

SHRI VIRDHI CHANDER JAIN : I introduce the Bill.

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WIDOWS' PENSION BILL*

[English]

SHRI VIRDHI CHANDER JAIN : Sir, I beg to move for leave to introduce a Bill to provide for payment of pension to destitute widows.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for payment of pension to destitute widows.”

The motion was adopted.

SHRI VIRDHI CHANDER JAIN : I introduce the Bill.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL*

(Amendment of First Schedule)

[English]

SHRI VIRDHI CHANDER JAIN (Barmer) : Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

The motion was adopted.

SHRI VIRDHI CHANDER JAIN : Sir, I introduce the Bill.

— — —

ANDHRA PRADESH LEGISLATIVE
COUNCIL (ABOLITION) BILL*.

[English]

SHRI G. BHOOPATHY (Peddapalli) : Sir, I beg to move for leave to introduce a Bill to provide for the abolition of the Legislative Council of the State of Andhra Pradesh and for matters supplemental, incidental and consequential thereto.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the abolition of the Legislative Council of the State of Andhra Pradesh and for matters supplemental, incidental and consequential thereto.”

The motion was adopted.

SHRI G. BHOOPATHY : Sir I introduce the Bill.

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*Published in Gazette of India Extraordinary, Part-II, Section 2, dated 26-4-1985.